

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 481/TT/2020**

Dated: 14.6.2021

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff for 2014-19 tariff block and (ii) determination of transmission tariff for 2019-24 tariff block for 4 no. of assets under “Installation of STATCOMs in Western Region”.**

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a) Submit the tariff forms for 2014-19 period for all the assets in excel format.
- b) Submit IDC discharge statement for all the assets in excel format.
- c) Submit Form-5, Form-12A and Form-13 for all the assets.
- d) Submit copy of Investment approval.
- e) Clarify that the scope of the project is completed and covered under instant petition.
- f) With regard to additional capitalization in FY 2014-19, clarify/submit the following information:-
  - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
  - II. With regard to the claim of additional capitalization, submit details of

unexecuted/balance works, if any, carried out during 2014-19 period along with detailed justification in line with relevant provisions of 2014 Tariff Regulations.

III. With regard to additional capitalization claimed during 2014-15 to 2018-19 period, submit details in the following format:-

Asset No.	Head wise /Party wise	Particulars #	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge (year wise)				Reversal (year wise)				Additional Liability Recognized^				Outstanding Liability as on 31.3.2019		
					2014-19 period				2014-19 Period				2014-19 Period						

# TL/SS/Communication Systems etc.

\* Whichever is later

^Works deferred for execution, contract amendment - please specify

- g) Justifications for additional capitalization claimed in 2019–24 period along with details of balance and retention payments claimed as ACE during 2019-24 in the format as prescribed in f(iii).
- h) With regard to the claim of additional capitalization, submit details of unexecuted/balance works, if any, carried out during 2019-24 period along with detailed justification in line with relevant provisions of 2019 Tariff Regulations.
- i) Confirmation that no 'previously recognized liabilities' remain to be discharged beyond 2019-24 period.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Asstt. Chief (Legal)